

C. A. T. Bench, JAIPUR

Date of Order	Order
2-5-58	None present for the parties
Copy of order issued to parties. Vice - 1534 CH - 1535 18-2-98	None has appeared on behalf of the applicant even in the second round when the case was called out at 10 P.M. after deferring hearing in the afternoon of the day. In the circumstances, the OA is dismissed in default for non-prosecution on the part of the applicant. (O. P. SHARMA) Administrative Member (GOPAL KRISHNA) Vice Chairman (J) Be listed before D. B. on 12-12-57 D. B. not listed today. By Registrar C.A.T. Jaipur Bench
At the request of the applicant for the withdrawal of the case on 12-12-57. (GOPAL KRISHNA) Vice Chairman (J)	At the request of the applicant for the withdrawal of the case on 12-12-57. (O. P. SHARMA) Administrative Member (GOPAL KRISHNA) Vice Chairman (J) Be listed before D. B. on 12-12-57 D. B. not listed today. By Registrar C.A.T. Jaipur Bench